In The Central Administrative Tribunal

GUWAHATI BENCH: GUWAHATI

ORDER SHEET APPLICATION NO.

106 OF 1998

Applicant(s) North Eastern Region Atomic Mi merals workers union

Respondent(s) Union 2 Sudici Rores

Advocate for Applicant(s) Mr. M. Chanda Mrs. N. D. Goswami

Advocate for Respondent(s) Mr. S. Alison A. K. Choudhuy,
Addl. C. C. S. C.

This application is the form and within time.

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derosted wide 029809

IPO/BD No 029809

Dated ... 2.6 5-98

Dated ... 27579

Notes of the Registry

27.5.98

Date

Order of the Tribunal

Learned counsel Mr M. Chanda for the applicant. Mr A.K. Choudhury, learned Addl. C.G.S.C. for the respondents.

Mr A.K. Choudhury prays for time for seeking instructions. Adjourned for consideration of admission to 10.6.98. Ιn the meantime the respondents shall keep the operation order of impugned transfer issued under office No.AMD/NER/CL/117/98 under No.AMD/NER/CL/1921 dated abeyance in so far as it relates to serial No.14, Tapu Paul and serial No.15, Narayan Paul.

Member

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Notes of the Registry	Date	Over of the Tribunal	
	1 1/2	31337	
S. A. Santalan and A.	10.6.98	On the prayer of Ms N.D	Gogwami
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	, [17, 17 € 17 3	Learned counsel for the appli	i
	77-131	case is adjourned for consideration to 24.6.98.	eration of
(*) -(()		DNI MORTALE CAIM	
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	nkm		Member
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	24.6.98	On the prayer of Mr S.Ali	i, on
		behalf of Mr A.K.Choudhury, lea	erned Addl
		C.G.S.C the case is adjourned	till
		8.7.98 for admission.	
		A Company of the contraction	60 _
•		Me	ember 🤚
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Show cause vikel	1	799.	
on behalf of The	2510		
respondants,	2.7.92	Mx X.K.Rex. tenens cemans	k for the
/_		appitrant submits that uide of	rder dakad
	war na	Sinda ar response to the te	erranka-
		kion of Harayan Pak his krans	ta r
	8.7.98	Mr A.K.Choudhury, learned	Add1.C.G.S
		C submits that vide order date	ed 21.5.98
		in response to the representa	tion of
	'	Narayan Pal his transfer has	been kept
•		in abeyance till 31.10.98.	!
		He also submits that Tapu	Pal had
		already joined his post in co	mpliance
		of the impugned transfer orde	r on 26.5
	<i>'</i>	1998(Forenoon) according to t	he letter
		dated 25.5.98. Mr M.Chanda, le	arned
		counsel for the applicants su	bmits that
		copy of the documents produce	d by Mr
		Choudhury may be furnished to	
		he also prays for two weeks t	İ
·		receive instructions from the	
		Mr Chanda may peruse the docu	
		produced by Mr Choudhury. Pra	yer for
		adjournment is allowed.) d
		List on 22.7.98 for consi	deration
		of admission.	· · ·

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Notes of the Registry	Date (Order of the Tribunal
is course by brown	22.7.98	Mr M.Chanda, learned counsel for tapplicants submits that he has submit
رسان الم	,	a Misc.Petition. Mr A.K.Choudhury, lea ned Addl.C.G.S.C prays for some time to receive instructions.
•		List on 29.7.98 for admission.
	pg	Member
•	29.7.98	On the prayer of Mr S.Sarma, learn
m Coenze les som	E	counsel on behalf of Mr M.Chanda the case is adjourned to 5.8.98 for admission.
		- Member
». .s	pg 36/7	
bd.	5.8.98	On the prayer of Mr S.Ali, on beha of Mr A.K.Choudhury, learned Addl.C.G the case is adjourned to 12.8.98 for admission.
	pg	Member
	12-8-98	
-der Lain been		the applicant submits that he may be allowed to withdraw the applicant with liberty to file fresh application.
of to the Diffee of		Heard Mr.A.K.Choudhury, learned Addl.C.G.S.C. Prayer is allowed. Application is disposed of on withdra-
of to 15 D/fee. on sexually in come of the parties inough regul. with Afo.		Interim order dated 27-5-98 stands vacated.
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Order of the Tribunal